

PUNJAB VIDHAN SABHA

BILL NO. 9-PLA-2023

**THE PUNJAB AGRICULTURAL PRODUCE MARKETS
(AMENDMENT) BILL, 2023**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha:-

A

BILL

further to amend the Punjab Agricultural Produce Markets Act, 1961.

BE it enacted by the Legislature of the State of Punjab in the Seventy-fourth Year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab Agricultural Produce Markets (Amendment) Act, 2023.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Agricultural Produce Markets Act, 1961 (hereinafter referred to as the principal Act), in section 3,-

Amendment in section 3 of Punjab Act 23 of 1961.

(a) in sub-section (1),-

(i) for the words and signs "Chairman, Senior Vice-Chairman and Vice-Chairman, to be nominated by the State Government", the words "Chairman to be nominated by the State Government" shall be substituted; and

(ii) in the proviso, for the words and signs "Chairman, Senior Vice-Chairman and Vice Chairman", the word "Chairman" shall be substituted;

(b) in sub-section (6), for the existing proviso, the following proviso shall be substituted, namely:-

"Provided that the Chairman of the Board may resign by tendering his resignation to the State Government.";

(c) in sub-section (14), in clause (b), for the words and signs "Chairman, Senior Vice-Chairman, Vice-Chairman,

Secretary", the words and sign "Chairman, Secretary" shall be substituted; and

(d) in sub-section (17),-

(a) in clause (i), for the words and signs "Chairman, Senior Vice-Chairman, Vice-Chairman or Secretary" the words "Chairman or Secretary" shall be substituted; and

(b) in clause (ii), for the words and signs "Chairman, Senior Vice-Chairman, Vice-Chairman, Secretary or any of its officers", the words and signs "Chairman, Secretary, or any of its officers" shall be substituted.

Amendment in section 43 of Punjab Act 23 of 1961.

3. In the principal Act, in section 43, in sub-section (2), in clause (xxvi), for the words and signs "Chairman, Senior Vice-Chairman, Vice-Chairman, members", the words and sign "Chairman, members" shall be substituted.

**CHANDIGARH:
THE 28TH MARCH, 2023**

**SURINDER PAL,
SECRETARY.**